

ITEM NO.40

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).  
16020/2014

(Arising out of impugned final judgment and order dated 30/05/2014  
in CRLA No. 1279/1995 passed by the High Court of Judicature at  
Allahabad)

SULTAN KHAN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

CRL.MP. NO. 19129/2014 (for extension of time and office report)

Date : 27/10/2014 This application was called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
[IN CHAMBER]

For Petitioner(s) Mr. Sanjay Kumar Tyagi, Adv.

For Respondent(s) Mr. S. K. Verma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As a last chance, four more weeks' time is granted to file  
proof of surrender failing which the petition shall stand  
dismissed without further reference to this Court.

Crl. M.P. is disposed of accordingly.

(R.NATARAJAN)  
Court Master

(RENU DIWAN)  
Court Master